

the Minister of Defence I beg to move: 12.50 hrs.

SUGAR EXPORT PROMOTION BILL*

"That in pursuance of clause (i) of sub-Section (1) of Section 12 of the National Cadet Corps Act, 1948 as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the dates of their election subject to the other provisions of the said Act and of the National Cadet Corps Rules."

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause (i) of sub-Section (1) of Section 12 of the National Cadet Corps Act, 1948 as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the dates of their election subject to the other provisions of the said Act and of the National Cadet Corps Rules."

The motion was adopted.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to move for leave to introduce a Bill to provide for the export of sugar in the public interest and for the levy and collection in certain circumstances of an additional duty of excise on sugar produced in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the export of sugar in the public interest and for the levy and collection in certain circumstances of an additional duty of excise on sugar produced in India."

The motion was adopted.

Shri A. M. Thomas: I introduce the Bill.

12.51 hrs.

STATEMENT REGARDING THE SUGAR EXPORT PROMOTION ORDINANCE, 1958

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Sugar Export Promotion Ordinance, 1958 as required by Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

*Published in the Gazette of India Extraordinary Part II—Section 2 dated 13-6-58.

†Introduced with the recommendation of the President.